

MOHIT INDUSTRIES LIMITED
CIN : L17119GJ1991PLC015074
Regd. office: 6th Floor, A-601/B, International Trade Centre, Majura Gate, Ring Road, Surat 395 002. (Gujarat) INDIA.
Phone: +91-261-2463261, 2463262, 2463263, Fax: +91-261-2463264.
Email : contact@mohitindustries.com Website: www.mohitindustries.com

NOTICE

Notice is hereby given, pursuant to provision of the Regulation 5 & 6 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 (SEBI Delisting Regulations) and amendments thereof, the Board of Directors of the Company at its meeting held on 30th August, 2021 approved, inter alia, a proposal for voluntary delisting of the Company's equity shares from BSE Limited..

Necessity and object of Delisting :

The equity shares of the Company are listed on BSE Limited ("BSE") and The National Stock Exchange of India Limited ("NSE").

The Company has undertaken an exercise for rationalization cost in relation to listing in both the stock exchanges viz. NSE and BSE and benefits derived there from. Accordingly, the Board of Directors of the Company at its meeting held on 30th August, 2021 considered delisting of equity shares from one stock exchange i.e. from BSE Limited in terms of SEBI Delisting Regulations. Further looking at a comparison of trading volumes of the Company's shares between National Stock Exchange Limited (NSE) and BSE Limited (BSE), it was found that the volumes on the BSE were less than on the NSE and therefore it was proposed that the Company be delisted from the BSE rather than the NSE.

In the terms of the SEBI Delisting Regulations, the Company has proposed the delisting of Company's shares from BSE Limited, without giving any exit opportunity to its shareholders since the equity shares of the Company will continue to remain listed at The National Stock Exchange of India Limited ("NSE"), a stock exchange having nationwide trading terminal. The Shareholders of the Company shall continue to avail the benefits of the listing and trading on The National Stock Exchange of India Limited ("NSE").

For MOHIT INDUSTRIES LIMITED

Sd/-

NARAYAN SABOO

Managing Director

(DIN : 00223324)

Place : SURAT

Date : 30/08/2021

S CHAND AND COMPANY LIMITED
Registered Office: A-27, 2nd Floor, Mohan Co-operative Industrial Estate, New Delhi-110044. Email: investors@schandgroup.com
Website: www.schandgroup.com; Phone: +91 11 49731800;
Fax: +91 11 49731801. CIN: L22219DL1970PLC005400

NOTICE

Notice is hereby given that the 50th Annual General Meeting ("AGM") of members of S Chand And Company Limited ("Company") will be held on Tuesday, September 28, 2021 at 11.30 A.M. through video conferencing in compliance with the applicable provisions of The Companies Act, 2013 and Circular No. 14/2020 dated April 8, 2020, No. 17/2020 dated April 13, 2020, No. 20/2020 dated May 05, 2020 and No. 02/2021 dated January 13, 2021 issued by The Ministry of Corporate Affairs.

Please note the following:

- In compliance with above circulars, electronic copies of Notice of the AGM and Annual Report for the financial year 2020-21 will be sent to all the members whose e-mail addresses are registered with the Company/Depository Participant(s) of the Company. The notice of AGM and Annual Report for the financial year 2020-21 will also be made available on the Company's website www.schandgroup.com, on the website of the stock exchanges www.bseindia.com and www.nseindia.com, and on the website of Link Intime India Private Limited <https://instavote.linkintime.co.in>;
- Members who have not registered their email IDs are requested to register the same with their respective Depository Participant(s) or with Link Intime India Private Limited, Registrar and Transfer Agent of the Company or by sending the request to the Company at investors@schandgroup.com;
- Members will be provided the facility to cast their vote through remote e-voting before the meeting as well as through e-voting system during the meeting. The facility of casting votes will be provided by Link Intime India Private Limited;
- The instructions for joining the meeting through video conferencing, to vote during the meeting through e-voting system and through remote e-voting before the meeting will be provided in the Notice of the meeting;
- The members who are holding shares in physical form or have not registered their email addresses can also cast their vote through remote e-voting before the meeting or through e-voting system at the meeting and the detailed procedure for the same will be provided in the Notice of the AGM. The details will also be made available on the website of the Company;
- The Notice of AGM and Annual Report for the financial year 2020-21 will be sent to the members on their registered e-mail address in due course.

By order of the Board of Directors

Sd/-

Jagdeep Singh

Company Secretary

Place: New Delhi

Date: August 31, 2021

Membership No. A15028

SARASWATI COMMERCIAL (INDIA) LIMITED

CIN: L51909MH1983PLC166605

Regd. Office: 209/210, Arcadia Building, 2nd Floor, 195, Nariman Point, Mumbai - 400 021. Telephone: 022-40198600, Fax: 40198650.
E-mail id: saraswati.investor@gcvl.in; Website: www.saraswaticommercial.com

NOTICE TO THE SHAREHOLDER – INFORMATION REGARDING THE 38TH (THIRTY EIGHTH) ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) OR OTHER AUDIO VISUAL MEANS (OAVM)

NOTICE is hereby given that the **Thirty Eight (38th) Annual General Meeting ("AGM")** of the Company will be held on **Thursday, 23rd September, 2021 at 11.30 A.M.** via Video Conference / Other Audio Visual Means to transact the business as mentioned in the Notice convening the AGM.

In view of the outbreak of the COVID-19 pandemic and pursuant to General circular Nos. 14/2020, 17/2020 and 20/2020 dated April 8, 2020, April 13, 2020 and May 5, 2020 respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 issued by the Securities and Exchange Board of India ("SEBI Circular") and in compliance with the provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the 38th AGM of the Company is being conducted through VC/OAVM, without the presence of the shareholders at a common venue. Shareholders attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of the AGM together with the Explanatory Statement thereto under Section 102 of the Act for the Financial Year ended March 31, 2021 has been sent on Tuesday, 31st August, 2021 by electronic mode to all the members whose email addresses are registered with the Company/Depositories Participants ("DPs")/Registrar and Transfer Agent ("RTA"), in accordance with the aforesaid MCA Circulars and SEBI Regulations.

In case members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s) and in respect of shares held in physical form by writing to the Company's Registrar and Share Transfer Agent, TSR Darashaw Consultants Private Limited, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai-400 083.

Members may note that the copy of Notice of 38th AGM and Annual Report for Financial Year 2020-21 will be available on the website of the Company, viz., www.saraswaticommercial.com and on the website of the Stock Exchanges viz., BSE Limited at www.bseindia.com respectively and also on the website of National Securities and Depositories Limited ("NSDL") viz., www.evoting.nsdl.com.

BOOK CLOSURE FOR AGM:

Notice is hereby given that pursuant to Section 91 and other applicable provisions of the Companies Act, 2013 and Regulation 42 of SEBI (Listing Obligation and Disclosure Requirements) Regulations 2015, that the Register of Members and Share Transfer Books of the Company will be closed from **Thursday, 16th September, 2021 to Thursday, 23rd September, 2021** both days inclusive for the purpose of AGM.

VOTING THROUGH ELECTRONIC MODE (E-VOTING):

Pursuant to the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to provide all its Members the facility to cast their vote electronically, through the remote e-voting services provided by NSDL. Members of the Company holding shares in physical or dematerialized form as on the cut-off date i.e. **Thursday, 16th September, 2021**, may cast their vote through remote e-voting.

All the Members are informed that:

- all of the business as set out in the Notice of 38th AGM may be transacted through remote e-voting;
- the remote e-voting shall commence on Sunday, 19th September, 2021 at 9.00 a.m. IST;
- remote e-voting shall end on Wednesday, 22nd September, 2021 at 5.00 p.m. IST;
- remote e-voting shall not be allowed beyond 5.00 p.m. on Wednesday, 22nd September, 2021;
- the facility for voting through electronic voting system shall also be made available for Members present at the AGM;
- Member may participate in the AGM even after exercising his vote, by remote e-voting, but shall not be allowed to vote again in the AGM;
- Only a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Thursday, 16th September, 2021 shall be entitled to avail the facility of remote e-voting or voting through electronic voting system at the AGM;
- Any person, who acquires shares of the Company and becomes a member of the Company after sending of the Notice and holding shares as of the cut-off date i.e. Thursday, 16th September, 2021, may obtain the login ID and password by sending an e-mail to evoting@nsdl.co.in. However, if the member is already registered with NSDL for e-voting then the existing user ID and password can be used for remote e-voting.

The detailed procedure of remote e-voting and voting by electronic means during the 38th AGM by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of 38th AGM.

In case of any queries relating to e-voting, Members may refer to the FAQs for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800-222-990 or send a request at evoting@nsdl.co.in; and in case of any grievances connected with the facility of remote e-voting please contact Mr. Sagar Ghoshalkar or Ms. Sarita Mote, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013 or Email at evoting@nsdl.co.in

By Order of the Board of Directors,

Sd/-

Ritesh Zaveri

Chairman

Place : Mumbai

Date : 31st August, 2021

DIN: 00554741

FINANCIAL EXPRESS

THE WATERBASE LIMITED
Regd Office : Anandpuram Village T P Gudar Mandal, Hectors, Andhra Pradesh-524 344.
Ph: +919100018037 E-mail : investor@waterbaseindia.com
Website : www.waterbaseindia.com CIN : L0505AP1987PLC018436

DISPATCH OF NOTICE OF 34TH ANNUAL GENERAL MEETING OF THE COMPANY

Notice is hereby given that the 34th Annual General Meeting of the Company will be held on Thursday, September 23, 2021, at 11.30 a.m., through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with circulars issued by Ministry of Corporate Affairs viz., Circular nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and 2/2021 dated January 13, 2021 and Securities and Exchange Board of India (SEBI) vide its Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, to transact the Businesses set out in the Notice dated August 31, 2021.

In compliance with the above circulars, electronic copies of the Notice of the AGM along with the Annual Report for the Financial Year 2020-21 have already been emailed to all shareholders whose email addresses are registered / available with the Company. The dispatch of AGM notice and Annual report has been completed on August 31, 2021.

The Company's Register of Members and Share Transfer Books shall remain closed from Friday, September 17, 2021, to Thursday, September 23, 2021 (both days inclusive) for payment of dividend to the shareholders. Dividend will be paid to those shareholders whose name(s) appear in the Register of Members / Beneficial Owners on September 16, 2021. The intimation for deduction of tax at Source (TDS) on Dividend Income also forms part of the Notice of the AGM and further details can be obtained from the website of the Company <http://www.waterbaseindia.com> / investor_relations.php

The required formats for submission of various declarations to avail exemption from TDS are made available on the website of the Company and the shareholders are requested to upload the duly filled in declarations on or before September 16, 2021, with the Registrar and Transfer Agent (RTA) i.e. Cameo Corporate Services Limited on their web portal <https://investors.cameoindia.com> and also send a copy of the same to the e-mail ID investor@cameoindia.com with a copy to investor@waterbaseindia.com

In terms of Section 108 of the Companies Act, 2013 (the Act) read with Rule 20 of the Companies (Management and Administration) Rules, 2014, (the Rules) as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the Listing Regulations), the Company is providing its members the facility to cast their votes, on the business items proposed in the Notice of AGM, electronically from a place other than the venue of AGM (remote e-voting).

The Company has engaged the services of Central Depository and Services Limited (CDSL) as the Agency to provide e-voting facility. The remote e-voting facility shall commence on Monday, September 20, 2021, at 9.00 a.m. (IST) and ends on Wednesday, September 22, 2021, at 5.00 p.m. (IST). The remote e-voting facility shall not be available beyond the said time and the module shall be disabled by CDSL for voting thereafter. Once the vote on a resolution is cast by the member, he/she shall not be allowed to change it subsequently or cast vote again. The facility for voting through electronic voting system shall also be made available on the day of the AGM i.e. Thursday, September 23, 2021 and the members participating in the AGM through VC / OAVM, who have not already cast their vote by remote e-voting shall be able to exercise their right during the meeting. The members who have cast their vote by remote e-voting prior to the meeting may also attend the AGM through VC / OAVM but shall not be entitled to cast their vote again during the meeting.

A person, whose name appears in the Register of Members / Beneficial Owners as on the cut-off date, i.e., Thursday, September 16, 2021, only shall be entitled to avail the facility of remote e-voting / voting at the Meeting. Any person who becomes member of the Company after dispatch of the Notice of the Meeting and holding shares as on the cut-off date may obtain user ID and password by sending an email to helpdesk.evoting@cdsindia.com with a copy to investor@waterbaseindia.com. The detailed procedure for obtaining User ID and password is provided in the AGM Notice. However, if the member is already registered with CDSL for e-voting, then he/she can use his/her existing user ID and password for casting his / her vote.

The Company has appointed Mr. Chandramouli J. Partner, M/s. B P & Associates, Practicing Company Secretaries, to act as the Scrutinizer to the remote e-voting process and voting during the AGM in a fair and transparent manner. Members may note that the notice of 34th AGM and the Annual report for FY 2020-21 are also available on the Company's website www.waterbaseindia.com as well as on the website of the Stock Exchange (BSE) and E-Voting agency CDSL i.e. www.evotingindia.com. The documents pertaining to the items of business to be transacted in the AGM shall be made available for inspection by writing to the Company at investor@waterbaseindia.com

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dahvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Matatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call on 022-23058542/43

For The Waterbase Limited

Sd/-

T.B Srikanth

Company Secretary & Compliance Officer

Place: Chennai

Date: August 31, 2021

G R INFRAPROJECTS LIMITED
CIN: U45201GJ1995PLC098652
Regd. Office: Revenue Block No.223, Old Survey No. 384/1, 384/2, Pakli and 384/3, Khata No. 464, Kochariya, Ahmedabad-382220, Gujarat, India. Ph: +91 294-2487370, Email: cs@grinfra.com, Website: www.grinfra.com

NOTICE ON INFORMATION REGARDING 25TH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING/ OTHER AUDIO-VISUAL MEANS

Notice is hereby given that the 25th Annual General Meeting ("AGM") of the members of the Company will be held on Monday, 27th September 2021 at 3:00 P.M. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"), in compliance with applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 14/2020 dated 8th April 2020, General Circular No. 17/2020 dated 13th April 2020, General Circular No. 20/2020 dated 5th May 2020 and General Circular No. 02/2021 dated 13th January 2021 and other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020 read with Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January 2021 (collectively referred to as "relevant circulars"), to transact the business set out in the Notice calling the AGM. Members will be able to attend the AGM through VC/OAVM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of Companies Act, 2013.

In compliance with the relevant circulars, the Annual Report 2020-21 consisting of Notice of the AGM will be sent to all the Members of the Company whose email addresses are registered with the Company/Depository Participant(s). The same will also be available on the Company's website at www.grinfra.com and on the website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of Company's Registrar and Transfer Agent, KFin Technologies Private Limited (Kfintech) at <https://evoting.kfintech.com/>.

Manner of registering / updating Email, PAN and Bank details:

Members holding shares in dematerialised mode, who have not registered/updated their Email addresses, PAN and Bank account details with their Depository Participants are requested to register/ update their email addresses with Depository Participants with whom they maintain their demat accounts.

Manner of casting vote(s) through e-voting:

- Members will have an opportunity to cast their vote(s) on the business(es) as set out in the Notice of the AGM through electronic voting system ("e-voting").
- The manner of voting remotely ("remote e-voting") by the members holding shares in dematerialised mode and for members who have not registered their email addresses has been provided in the Notice of the AGM. The same will also be available on the website of the company at www.grinfra.com and on the website of Kfintech at <https://evoting.kfintech.com/>.
- The facility for voting through electronic voting system will also be made available at the AGM and Members attending the AGM who have not cast their vote(s) by remote e-voting will be able to vote at the AGM.
- The login credentials for casting votes through e-voting shall be made available to the members through email. Members who do not receive email or whose email addresses are not registered with the Company / Kfintech / Depository Participant(s), may generate login credentials by following instructions given in the Notes to Notice of AGM.
- The same login credentials may also be used for attending the AGM through VC / OAVM.

Members are requested to carefully read all the Notes set out in the Notice of the AGM to be dispatched and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting facility at AGM.

This notice is being issued for the information and benefit of all the members of the Company and is in compliance with the applicable circulars of the MCA and SEBI.

For G R Infraprojects Limited

Sd/-

Sudhir Mutha

Company Secretary

Place: Udaipur

Date: 31st August 2021**PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT OF****RICHFIELD FINANCIAL SERVICES LIMITED**

Corporate Identification Number: L65999WB1992PLC055224;

Registered Office: 33, Brabourne Road, 5th Floor, Kolkata - 700001, West Bengal, India;Contact Details: 033-22425812 / 033-30230347 / 033-22426208; Website: www.rfsl.co.in; Email ID: rfsl.nbfce@gmail.com;

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement (hereinafter referred to as '**Advertisement**') is being issued by CapitalSquare Advisors Private Limited (hereinafter referred to as '**Manager to the Offer**'), for and on behalf of Vadasseril Chacko Georgekutty (hereinafter referred to as '**Acquirer 1**'), Midhun Ittoop (hereinafter referred to as '**Acquirer 2**'), and Varghese Mathew (hereinafter referred to as '**Acquirer 3**') pursuant to the provisions of Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as '**SEBI (SAST) Regulations**'), in respect of the Open Offer to acquire up to 9,75,026 (Nine Lakhs Seventy-Five Thousand and Twenty-Six) fully paid-up equity shares of Rs.10.00/- (Rupees Ten Only) (hereinafter referred to as '**Equity Shares**') each representing 26.00% (Twenty-Six Percent) of the total paid-up Equity Share capital and voting share capital of Richfield Financial Services Limited (hereinafter referred to as '**RFSL**' or the '**Target Company**'), at price of Rs.23.10/- (Rupees Twenty-Three and Ten Paise only) per Equity Share, payable in cash (hereinafter referred to as '**Offer Price**').

This Advertisement is to be read in conjunction with the Public Announcement dated Wednesday, June 16, 2021 (hereinafter referred to as '**PA**'), the Detailed Public Statement dated Friday, June 18, 2021, which was published on Saturday, June 19, 2021, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Arthik Lipi (Bengali daily) (Kolkata Edition), and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) (hereinafter referred to as '**DPS**'), and announcement to the Detailed Public Statement dated Tuesday, August 10, 2021 which was published in the newspapers in which the Detailed Public Statement was published, on Wednesday, August 11, 2021 (hereinafter referred to as '**Announcement to DPS**');

- Offer Price:** The Offer Price is Rs.23.10/- (Indian Rupees Twenty-Three and Ten Paise only) per Equity Share, including interest at the rate of 10.00% (Ten Percent) per annum for the delay beyond the scheduled date of payment in terms of Regulation 18 (11A) of the SEBI (SAST) Regulations, as there was a delay in receipt of prior approval from Reserve Bank of India of 14 (Fourteen) days, resulting a delay in making payment to the eligible Equity Public Shareholders; and hence interest of Re.0.10 (Ten Paise only) has been added to the Offer Price;
- Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company (hereinafter referred to as '**IDC**') have opined that the Offer Price of Rs.23.10/- (Indian Rupees Twenty-Three and Ten Paise only) per Equity Share is fair and reasonable in accordance with SEBI (SAST) Regulations. Further, the Recommendations of IDC dated Monday, August 30, 2021, has been published on Tuesday, August 31, 2021, in the same newspapers in which the DPS and the Announcement to DPS was published;
- This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations;
- Purva Sharegridy (India) Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the Equity Public Shareholders of the Target Company whose names appear as on the Identified Date i.e., Wednesday, August 18, 2021, have been dispatched through registered post on Thursday, August 26, 2021. Additionally, the electronic dispatch of Letter of Offer to those Equity Public Shareholders who have registered their Email-ID with the depositories has been completed on Tuesday, August 24, 2021;
- Please note that a copy of Letter of Offer (including Form of Acceptance-cum-Acknowledgement) is also available on SEBI's website at www.sebi.gov.in, Manager to the Offer's website at www.capitalsquare.in, and BSE Limited's website at www.bseindia.com;
- Equity Public Shareholders are required to refer to the section titled "**Procedure for Acceptance and Settlement of the Open Offer**" beginning on page 20 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Open Offer;

Instruction for Public Shareholders

- In case the Equity Shares are held in physical form**
Public Shareholders holding Equity Shares in physical form may participate in this Open Offer by approaching their Selling Broker by providing relevant information and documents as mentioned in Paragraph 8.9 beginning on page 21 of the Letter of Offer along with Form SH-4;
- In case the Equity Shares are held in demat form**
Public Shareholders holding the Equity Shares in demat form may participate in this Open Offer by approaching their Selling Broker and tender their Equity Shares in Open Offer as per the procedure as mentioned in Paragraph 8.10 beginning on page 21 of the Letter of Offer along with other details.

- All the observations received from Securities and Exchange Board of India wide letter bearing reference number 'SEBI/HO/CFD/DCR2/P/OW/2021/17039/1' dated Thursday, July 29, 2021, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of Draft Letter of Offer are duly incorporated in the Letter of Offer.
- There are no other material updates in relation to this Open Offer since the date of the Public Announcement, save as otherwise disclosed in the Detailed Public Statement, Announcement to the Detailed Public Statement, and the Letter of Offer. As on the date of this Advertisement and in the best of knowledge of the Acquirers, there are no statutory approvals required to be implemented by them to complete this Open Offer.

Schedule of Activities

Tentative Schedule of Activities	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the Public Announcement	16 June, 2021	Wednesday	16 June, 2021	Wednesday
Last date of publication of Detailed Public Statement in newspapers	23 June, 2021	Wednesday	23 June, 2021	Wednesday
Last date of filing of the Draft Letter of Offer with SEBI	30 June, 2021	Wednesday	30 June, 2021	Wednesday
Last date of a Competing Offer	14 July, 2021	Wednesday	14 July, 2021	Wednesday
Last Date for receiving comments from SEBI on the Letter of Offer (In the event SEBI has not sort clarification or additional information from the Manager to the Offer)	22 July, 2021	Thursday	29 July, 2021**	Thursday
Date of Reserve Bank of India's approval			13 August, 2021	Friday
Identified Date*	26 July, 2021	Monday	18 August, 2021	Wednesday
Date by which the Letter of Offer will be dispatched to the shareholders	02 August, 2021	Monday	26 August, 2021	Thursday
Last date by which Independent Directors Committee of the Target Company shall give its recommendation	05 August, 2021	Thursday	31 August, 2021	Tuesday
Last date for revising the Open Offer Price / Open Offer Size	06 August, 2021	Friday	01 September, 2021	Wednesday
Open Offer Opening Public Announcement	06 August, 2021	Friday	01 September, 2021	Wednesday
Date of commencement of tendering period (Open Offer Opening Date)	09 August, 2021	Monday	02 September, 2021	Thursday
Date of closing of tendering period (Open Offer Closing Date)	24 August, 2021	Tuesday	16 September, 2021	Thursday
Date by which all requirement including payment of consideration would be completed	07 September, 2021	Tuesday	30 September, 2021	Thursday

Note: The schedule of activity has been calculated from August 13, 2021, being the date of receipt of RBI's letter dated August 13, 2021 by the Acquirers from the Target Company, and pursuant to this there is an extension for commencement of the Tendering Period not later than 12 (twelve) Working Days of receipt of the approval from the RBI. Please refer to the Paragraph 7.7 titled as 'Statutory approvals and conditions of the Open Offer' at page